



2026:AHC:51453

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3436 of 2026

Phoolmati Maseeh

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amarjeet Singh, Basu Dev
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Amar Jeet Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that though the writ petitioner came to be appointed on 11.01.1988 as ANM/BHW and also promoted as Head Supervisor (Women) and superannuated on 29.02.2024 but the writ petitioner has not been paid GPF in that regard.

3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by second respondent, Director General, Health and Family Welfare, Government of U.P., Lucknow.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director General, Health and Family Welfare, Government of U.P., Lucknow by **27.03.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months. The question of interest shall also be considered.

(Vikas Budhwar, J.)

March 13, 2026

Rajesh